

CENTRAL ADMINISTRATIVE TRIBUNAL  
MUMBAI BENCH, MUMBAI

ORIGINAL APPLICATION No.294/2014

Date of Decision: 27.01.2020

CORAM : DR. BHAGWAN SAHAI, MEMBER (A)  
RAVINDER KAUR, MEMBER (J)

Nandlal Ramautar Pal  
Junior Engineer, Grade-I  
Retired on 31.05.2006  
Kurla Car Shed, Central Railway,  
Kurla, Mumbai - 400 070 and  
Residing at B-15, Parth Apt.  
Patil Nagar, Near Patil Mangal,  
Karyalaya, Manjrali,  
Badlapur (W)  
Tal. Ambernath, Dist. Thane  
Pin - 421 503. . . . . **Applicant**

( By Advocate Shri P.B. Kakade )

## VERSUS

1. The Union of India  
Through the General Manager  
Central Railway, CST  
Mumbai - 400 001.
2. The Divisional Railway  
Manager, Central Railway,  
CST, Mumbai - 400 001. ... **Respondents**

(By Advocate Shri V.S. Masurkar)

### ORDER (ORAL)

PER: Dr. Bhagwan Sahai, MEMBER (A)

Heard Shri P.B. Kakade, learned counsel for the applicant and also heard some submissions made by the applicant himself, who is present in Court. Heard Shri V.S.

Masurkar, learned counsel for the respondents

2. After arguing for quite sometime, the applicant and his counsel request for permission to withdraw the present Original Application and thereafter to submit a comprehensive representation on his grievances, particularly in view of his acquittal in the criminal case in 2010, to the concerned respondent authorities.

3. Accordingly, the Original Application is dismissed as withdrawn with liberty to the applicant to seek relief on his grievances as per provisions of law. MA Nos.313/2014 and 347/2018 stand closed. No order as to costs.

(Ravinder Kaur)  
Member (J)

(Dr. Bhagwan Sahai)  
Member (A)

ma.

JD  
25/01/20